



party started construction on the said land and on objection, the petitioners were assaulted. It is next averred that the matter was informed to the Bagodar Police Station but with the collusion of Kapildeo Sharma, no action was taken against the opposite party and when the petitioners went to police station then the police caught the collar of the petitioner no.1 Sudhir Sharma and took him inside the police station and started torturing him and lastly the petitioners sat on picket and the same was also published in a newspaper with photograph. It is next averred that the petitioners are ready to abide by any terms and conditions imposed upon them by this Court and they have no criminal antecedent as has been mentioned in paragraph no.14 of the anticipatory bail application.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on depositing cash security of Rs.5000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., Giridih, in connection with Bagodar P.S. Case No.155 of 2020 (G.R. No.1735 of 2020) with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**